

आयकर अपीलीय अधिकरण "सी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं / ITA No.2433/PUN/2017

निर्धारण वर्ष / Assessment Year : 2013-14

MSC Software Corporation India Private Limitedअपीलार्थी / Appellant
6th Floor, Amar Apex Building,
Near Baner Telephone Exchange,
Baner, Pune – 411 045.

PAN :AAECM0862H.

बनाम / V/s.

The Dy. Commissioner of Income Tax,
Circle – 14, Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Ms. Shraddha Kakade
(Withdrawal Application filed).

Revenue by : Shri Mahadevan A.M. Krishanan.

सुनवाई की तारीख / Date of Hearing : 11.02.2021

घोषणा की तारीख / Date of Pronouncement : 11.02.2021

आदेश / ORDER

The appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals), Pune – 13 dated 18.08.2017 for the Assessment Year 2013-14.

2. Before us, the appellant filed a letter dt.22.01.2021 seeking permission to withdraw the appeal on the ground that the issue involved in this appeal stands settled under the Vivad Se Vishwas Scheme, 2020 and that the application filed by him under Vivad Se Vishwas Scheme is in process and is waiting for acceptance of the same. The assessee did not get Form 3 from the

Respondent. The assessee is ready to withdraw the appeal under the circumstances if a conditional order is passed to that effect.

3. The ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee, we permit the assessee to withdraw the appeal. However, if the Respondent Department disapproves the application of the assessee filed under Vivad se Vishwas Scheme, the assessee is at liberty to file an application to restore the appeal before this Tribunal as per the provisions of law.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on this 11th day of February, 2021.

Sd/-
(PARTHA SARATHI CHAUDHURY)
न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
लेखा सदस्य/ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 11th February, 2021.
Yamini

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), Pune-13, Pune.
4. The CCIT, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “सी” बेंच,
पुणे / DR, ITAT, “C” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.